

CENTRAL ADMINISTRATIVE TRIBUNAL BONEAY BENCH

Original Apolication No: 18/94

	DATE OF DECISION 14.2.94
Shri D.G. Kulkarni	Petitioner
Shri V.G.Pashte	Advocate for the Petitioners
Versus	
Union of India and others.	Respondent
	Advocate for the Respondent(s)
CORAM:	
The Hon'ble xxxxix Smt, Lakshmi Swar	minathan, Member (J)
The Hor ble Shri	
1. whether Reporters of local the Judgement ?	papers may be allowed to see
3' 2. To be referred to the Repor	ter or not ?

Whether their Lordships ish to see the fair copy of the Judgement?

Whether it needs to be circulated to other Bemches of

(Lakshmi Swaminathan)
Member (J)

the Tribunal ?

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



Original Application No. 18/94.

Shri D.G.Kulkarni

Applicant.

Vs.

Union of India through General Manager, Central Railway, Bombay VT.

Divisional Railway Manager, Bombay Division, Central Railway, Bombay VT.

Respondents.

CORAM : Hon ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

Shri V.G.Pashte, counsel for the applicant.

ORAL JUDGEMENT

DATED: 14.2.94.

I Per Smt. Lakshmi Swaminathan, Member(J) I

The applicant has filed this OA for stepping up of his pay on par with his junior on the date of promotion i.e. with effect from 1.4.56. The learned counsel for applicant has referred to his representation dated 20.1.60 (page 13) addressed to Ds(Personnal), Bombay regarding his fixation of pay. He has also referred to the reply given by the Divisional Railway Manager(P) Bombay dated 13.12.89 (page 16) in which they have stated that they have already advised him vide CPO(T)'s letter No. HPB/402/R/D/T/II dated 19.5.89 about the rule position and had, therefore, rejected his representation in this regard. The learned counsel also referred to the letter which the applicant has addressed to the Divisional Railway Manager, Bombay dated 4.12.92 (page 19) to place the case before the Railway Board for removing the anomaly in his pay fixation in 1956. The learned counsel admitted that after the reply from the Railwa y authorities on 13.12.89, he has not addressed any further letters to respondents to consider his matter at the level of the Railway Board or otherwise. The applicant has also retired from the service on 20-10-77.

18:

O



2. It is seen from the above facts that the cause of action has arisen as early as 1956. The applicant has also not made any further representations to the Railway authorities after the rejection of his claim vide this letters dated 19.5.89 and 13.12.89. The cause of action having arisen much beyond the period of 3 years of the constitution of the Administrative Tribunals under the Act of 1985, this application is barred under Section 21 of the Administrative Tribunals Act, 1985and is also hopelessly time barred. The application is therefore dismissed at the admission stage.

(Smt. Lakshmi Swaminathan)
Member (J)